

Union to drill wells in different parts of Tripura State; and

(b) if so, the names of the drilling points?

THE MINISTER OF PETROLEUM, CHEMICALS & FERTILIZERS (SHRI VEERENDRA PATIL): (a) Yes, Sir.

(b) The well to be drilled under the contract is Rakhia.

Management of M/s. Bridge & Roof Co. (I) Ltd.

972. SHRI DINEN BHATTACHARYYA:

SHRI SOMNATH CHATERJEE:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether attention of Government have been drawn towards the problems concerning Bridge and Roof Co. (I) Ltd. a Government of India Undertaking;

(b) whether the Government of West Bengal sought immediate intervention to foil the attempts of the management to damage the economic viability of this undertaking thereby jeopardising the future of some 1,500 workmen now engaged in the firm; and

(c) if so, steps taken in this matter?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) Yes, Sir.

(b) The Minister, Department of Cottage and Small Scale Industries, Government of West Bengal forwarded to Government representations from the Workers' Union of Bridge & Roof Co. (I) Ltd., mainly against (i) shifting of Project Division from Howrah to Calcutta and (ii) sub-letting of works to outside contractors, alleging that such an action would damage the economic viability of the undertaking.

(c) A part of the Project Division of Bridge & Roof Co. (I) Ltd. is being

shifted from Howrah to the registered office at Calcutta (3 to 4 KM away from Howrah Works) to ensure that in a highly competitive market, the company would not be at a disadvantage in maintaining relations with its valued clients (including overseas clients) in Private and Government Sectors. As regards sub-letting of works, this is resorted to only when existing capacity can not meet the special delivery requirements and that too with full knowledge of the workmen. It would thus appear that the said action of the company will only improve its overall performance and not damage its economic viability as alleged.

Construction of Varadaraja Swami Project in Andhra Pradesh

973. SHRI V. KISHORE CHANDRA S. DEO: Will the Minister of IRRIGATION be pleased to state:

(a) whether Government are considering a proposal to undertake the construction of Varadaraja Swami Project in Andhra Pradesh;

(b) if so, the details in respect of the commencement of the construction, cost and its completion; and

(c) is it a fact that there are certain difficulties in taking up this project, if so, the steps proposed to be taken to overcome the same?

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDEY): (a) Yes, Sir. The Andhra Pradesh State Government have a proposal to undertake the construction of Varadarajaswamy Project.

(b) The State Government has spent about Rs. 25.66 lakhs on this project against the estimated cost of Rs. 650 lakhs. The State Government has proposed an outlay of Rs. 30 lakhs during 1980-81.

(c) Yes, Sir. This project has not yet been cleared by the Planning Commission. The State Government have not yet established the availability of

water for this project, taking into account the water allocation made by the Krishna Water Disputes Tribunal. The State Government have been requested to depute their officers for discussions in the Central Water Commission to expedite the clearance of the project.

Allocation of Diesel and Kerosene Oil for Gujarat

974. SHRI AMARSINGH V. RATHAWA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) what are the details of allocation of Diesel and Kerosene Oil for Gujarat State for the last six months and the quantum to be made during the next three months;

(b) whether Government have considered to increase the import of Diesel and Kerosene Oil to meet the rising demand and shortage of these commodities; and

(c) if so, the details thereof?

THE MINISTER OF PETROLEUM, CHEMICALS & FERTILIZERS (SHRI VEERENDRA PATIL): (a) The following are the details of allocations of High Speed Diesel (HSD) oil and Kerosene for Gujarat State for the last six months:—

Figures in Metric Tonnes

Month	Allocations of High Speed Diesel Oil	Allocations of kerosene
December, 1979	58,309	35,398
January, 1980	52,628	33,854
February, 1980	57,150	28,708
March, 1980	59,000	35,091
April, 1980	61,900	32,820
May, 1980	61,900	32,900

The allocations of High Speed Diesel and Kerosene for Gujarat State for

June, 1980 are 61119 and 29776 tonnes respectively. The allocations for the coming months will be decided after taking into account the overall availability and movement capacity for these two products.

(b) The total indigenous production of diesel and kerosene being lower than the demand, the imports of these two products are being made regularly. These imports have been maximised in the last few months in order to ensure their adequate availability at the coastal locations. Availability of the products at the upcountry locations, however, is dependent upon the transportation capacity.

(c) The total imports of High Speed Diesel and Kerosene during January—May, 1980 were about 1.6 million tonnes and 0.74 million tonnes respectively.

Water logging in Coal Mines of Bihar

975. KUMARI KAMLA KUMARI: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether the working of coal mines of Bihar was totally stopped due to water logging in the mines during last three months;

(b) if so the total estimated loss of production during that period;

(c) whether any casualty was reported; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) No, Sir.

(b) to (d). Does not arise.

Setting up of Coal Gasification Plants

976. SHRI NIREN GHOSH: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) is there any plan to set up coal gasification plants;